

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.58/(MAH)/2012
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)




ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.09.2016

NAME OF THE PARTIES: M/s. Anchor Leasing Pvt. Ltd. & Ors.

V/s.

M/s. Kehem Land and Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	ALEX JOSE	ACCOUNTANT KEHEM LAND AND PROPERTIES PVT. LTD	
2.	Adv. Reena M. Panchal	Adv. for Petitioner	
3.	Adv. Rahul	Adv. for Petitioner	

Order

C.P. No. 58/397-398/CLB/MAH/2012

1. Ld. Counsel for Petitioner is present. Accountant from the side of respondent is also present in person.
2. Both the sides have informed that some settlement is in progress, however no evidence has been produced by either party. In this context an observation made by CLB order dated 1.10.2014 is worth noting.
3. Both the sides shall revert back with evidence the position of the progress pertaining to amicable settlement on or before 20.10.2016.
4. List this case for hearing on 25.10.2016
5. Date duly communicated to both the sides in the court.

Dated: 02.10.2016

sd/-

Shri M.K. Shrawat
Member (Judicial)